

Order Dated 29.01.2008

Coram : Hon'ble Shri C.R. Mohapatra, Member(A)

Mr.D. Lenka, Ld. Counsel for the 10 applicants appears and files M.A. No.57/08 with a prayer to allow the applicants to prosecute this case jointly.

2. Prayer is allowed. M.A.No.57/08 is accordingly disposed of.

3. Mr. Lenka, Ld. Counsel for the applicants submits that the applicants are Khalasi Helpers and are waiting for a long time for promotion to the post of Technician Grade-III. They had made a joint representation in this regard on 30.05.07 and followed by reminder dated 06.12.07. He cites Annexure-A/3 where a special dispensation has been given by the Ministry of Railways ( Railway Board) authorizing the General Managers of the Indian Railways to convert the direct recruitment quota vacancy and add the same to the promotion quota vacancy and mitigate the hardship faced by these set of employees as one time measure and this scheme of conversion is valid up to 31.07.07.

4. Mr. S.K. Ojha, Ld. Standing Counsel for the Railways appears and submits that he has received the copy of this O.A. and he is aware about the scheme of one time measure which has been given by the Railway Board at Annexure-A/3.

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5. In view of the above and without going into the merit of this case Respondents No.2,3 & 4 are directed to implement the scheme as enunciated vide Annexure-A/3 in respect of the applicants. The Respondent No.4 is directed to decide the issues raised by the applicants in their representations which are pending. This exercise should be completed within a period of 03 months from the date of receipt of this order.

6. Accordingly, this Original Application is disposed of at the admission stage. No order as to cost.

7. Send copies of this order along with copies of O.A. to Respondent No.4 and copies of this order also to Ld. Counsels appearing for both sides.

  
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MEMBER (A)